Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 40 of 2011

Dated: 18th –January, 2012

Present : Hon'ble Mr. Justice P.S. Datta, Judicial Member
Hon'ble Mr. V.J. Talwar, Technical Member

In the matter of:

Damodar Valley Corporation …… Appellant (s)

Versus

C.E.R.C. ….. Respondent (s)

Counsel for the Appellant (s) : Mr. M.G. Ramachandran
Mr. Swetaketu Mishra

Counsel for the Respondent (s) : Mr. Manoj Dubey for R-4
Mr. R.B. Sharma for R-3
Mr.Nikhil Nayyar for R-1

ORDER

Mr. M.G. Ramachandran, learned advocate for the appellant concludes his submissions. Mr. R.B. Sharma, learned advocate for respondent no.3 and Mr. Manoj Dubey, learned advocate for respondent no. 4 are present. None appears for respondent no.2. Mr. R.B. Sharma, learned advocate for respondent no. 3 submits that he will file counter affidavit by the next date of hearing. We fix the matter on 15th February, 2012 for further hearing.

(V.J. Talwar)
Technical Member

(Justice P.S. Datta)
Judicial Member

Ss/rkt